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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CCP No.64 of 1993 in
O.A.No.3118 of 1991

Date of Order: 14.7.93.

Prabhati P

.....Petitioner.

Versus

Shri Raj Kumar, General Manager,
N.Rly, Baroda House, New DelhiRespondent.

Present: Shri Umesh Mishra, counsel for petitioner.

Shri R.L.Dhawan, Counsel for the respondent.

CORAM:

Hon'ble Mr.Justice V.S.Malimath,Chairman.

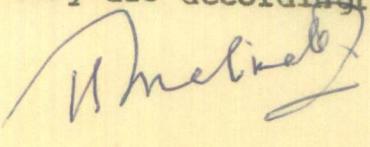
Hon'ble Mr.S.R.Adige,Member(A)

ORDER

(By Hon'ble Mr.Justice V.S.Malimath,Chairman)

On perusal of the reply filed by the respondent we are satisfied that nothing more is due to the petitioner to be paid towards D.C.R.G. The DCRG amount is assessed at Rs.24007-50P. The respondent has stated that the Estate Officer has passed an order regarding payment of damages against the petitioner for unauthorised occupation from 10.3.82 to 31.7.91 which is assessed at Rs.56,323-10P. The rent from 1.8.91 to 31.7.92 is assessed at Rs.13,560/-, the final electricity bills come to Rs.18,686/-. T.& P shortage charges come to Rs.200/-. Thus, the petitioner is due to the extent of Rs.88,769-10P as against the liability of the respondent to pay to the petitioner towards gratuity of a sum of Rs.24007-50P. Hence, it is obvious that nothing more is due to the petitioner. Even if we calculate the licence fee and the electricity charges bills, that itself come to almost the amount due by way of D.C.R.G. Hence, no further action under the Contempt of Courts Act against the respondent is called for in these proceedings. They are accordingly dropped.


(S.R.ADIGE)
MEMBER(A)


(V.S.MALIMATH)
CHAIRMAN.